

(b) whether the Government of Orissa agreed to provide the power from the Kolab and Indravati Hydel project to the proposed aluminium plant;

(c) if so, when these projects are likely to be completed and steps taken by that State to provide the power to the proposed plant; and

(d) if so, the reasons therefor?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) to (d) The State Government have granted a mining lease for the Southern block of the Panchpatmali bauxite deposits. They have agreed to provide land and water for the project. The intention is that the State Government would meet the demand for power for the bauxite mines and alumina plant, but a captive power plant will be constructed in order to meet the requirements of the smelter.

**Availability of Limestone in Mandsaur, M.P.**

2993. **SHRI B. R. NAHATA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) how much amount of limestone has been provided to be available in Mandsaur District of Madhya Pradesh block-wise and what are the areas in which more quantity of limestone is available in the district; and

(b) whether a complete survey is going to be made and the plans proposed for the utilisation of this limestone in opening new industries?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) A reserve of 157 million tonnes of Cement grade limestone has so far been established in Mandsaur district. The

Category-wise reserves in different blocks are indicated below:—

Block	Reserves (in million tonnes)
(i) Kescarpura Nayagaon, Chinpura and Gusandi.	80.27 (Proved)
(ii) Sawakhera, Morkao and Maheshpura	50.53 (Proved)
(iii) Bisalwas and Suakhcra	26.75 (Inferred)
Total :	157.55

(b) As the estimated reserves in the area are quite substantial there are no plans of survey of limestone deposits of the district during the coming Field Season Programme (1980-81) of the Geological Survey of India. The utilisation aspects of the deposits are receiving attention.

**बेलाडिला लोह अयस्क परियोजना में कार्य कर रहे श्रमिकों पर गोली चलाया जाना**

2994. **श्री लक्ष्मण कर्मा:** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बेलाडिला लोह अयस्क परियोजना के श्रमिकों पर 1977-78 में गोली चलाई गई थी और उसमें मारे गये श्रमिकों की संख्या कितनी है;

(ख) क्या गोली चलाये जाने सम्बन्धि इस घटना की जांच कराने के लिये सरकार द्वारा सुराना जांच आयोग नियुक्त किया गया था;

(ग) यदि हां, तो जांच प्रतिवेदन के अनुसार कौन-कौन व्यक्ति दोषी पाये गये; और

(घ) इस जांच प्रतिवेदन पर सरकार द्वारा क्या कार्यवाही की जा रही है?

**वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणब मुखर्जी):** (क). 5 अप्रैल, 1978 को

बेलाहिसा में शयिक नशान्ति के बुरान पुलिस को मोली चलानी पड़ी जिसमें एक हूड-कान्स्टेबल सहित 11 व्यक्ति मारे गये थे।

(ब) नर (ग). मध्य प्रदेश की सरकार ने इस घटना की जांच कराने के लिये 20 अप्रैल, 1978 को एक सदस्यीय जायोग की नियुक्ति की थी जिसके अध्यक्ष मध्य प्रदेश उच्च न्यायालय के न्यायमूर्ति श्री एस. जे. बुराना हैं। जांच अभी चल रही है।

#### Representation for Graded Stamp Fee for Receipt

2995. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a representation dated the 21st January, 1980 in continuation of previous representation in the years 1975 and 1976 has been received by Government for the graded stamp fee for receipt defined under section 2 (23) of the Indian Stamp Act 1899; and

(b) if so, what action Government have taken or propose to take to amend the said Act?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) A representation dated 21st January, 1980, along with copies of previous representations sent in 1975 and 1976, has been received by Government.

(b) The question of introduction of graded stamp duty on receipts had been under consideration of the Government. It has, however, been felt that no revision in the structure of stamp duty on receipts was called for at this stage.

#### Reimbursement of Medical expenses of Reserve Bank Employees

2996. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the employees in Reserve Bank are reim-

bursed the medical expenses if they take Allopathy treatment; and not other medical systems;

(b) whether it is also a fact that the Government of India have policy to encourage Ayurvedic system of medicines; and

(c) if so, the reasons why medical expenses of the Reserve Bank employees who take Ayurvedic treatment are not reimbursed?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The Reserve Bank of India has reported that it is not correct to say that the employees of the Reserve Bank are reimbursed medical expenses only if they take allopathic treatment. The employees of the Reserve Bank of India are reimbursed medical expenses for treatment taken under other Indian systems of medicine also such as Ayurvedic and Unani as well as under Homoeopathic system, subject to certain limits.

(b) Yes, Sir.

(c) In view of the reply to part (a) above, this question does not arise.

#### Grant of House Building Advance to Employees of Public Enterprises

2997. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1476 regarding loan to bank employees for house construction and state:

(a) since when the question of formulating a model scheme for grant of house building advance to employees of Public Enterprises on the lines of employees of nationalised banks, is under examination of Government;

(b) whether it has now been finally decided and conclusions arrived at; and if so, the details thereof;